(d) the details of the incidents of occupying the houses and lands of Hindus in Pakistan and demolition of Temples and Gurudwaras during the past three years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) It is a fact that a good number of Pak Hindus visit India from Attari/Wagha border holding valid and time specific Pilgrim/visitors Visa. Government has also seen media reports that on August 10, 2012 over 200 Hindus who had valid travel documents and visas were stopped at Wagah border point in Pakistan and were allowed to cross into India after the Pakistan authorities were able to ascertain that these nationals of Pakistan were travelling to India for meeting relatives or for pilgrimage and would return to Pakistan. It was also reported that these Pakistan nationals themselves stated that they would return to Pakistan.

(b) and (c) In 2009, 6,437 Hindus entered India from Pakistan via Attari ICP. Of these, 1,198 did not return. In 2010, 6,036 Hindus entered and 491 did not return. Similarly, in 2011, 5,012 Hindus entered and 1248 did not return. Requests of nationals of Pakistan belonging to minority communities in Pakistan (Hindus, Sikhs, Christians and Budhists), Pakistan women married to Indian nationals and staying in India and Indian women married to Pakistan nationals and returning to India due to widowhood/divorce are considered for grant of Long Term Visa. As on June 30, 2012, a total number of 18,185 (progressive figures) Pakistani nationals were staying on Long Term Visa (LTV) in the country.

Government has seen reports that some Pakistani nationals belonging to minority communities including Hindus, who came to India on valid visas have not gone back to Pakistan on the grounds of religious persecution in Pakistan. Representations have been received requesting for allowing extension of visas of such Pakistani nationals and also for permitting them to apply for Long Term Visa (LTV).

(d) The information is not available.

Introduction of Indian systems of medicine in armed forces

*345. DR. CHANDAN MITRA: Will the Minister of DEFENCE be pleased to state:

- (a) whether Indian systems of medicine have not been introduced in the armed forces in the country;
 - (b) if so, the detailed scientific reasons therefor, and
- (c) the immediate steps taken by Government for re-imbursement of expenses on Ayurvedic treatment of the Army personnel who opt for Indian systems of medicine?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) No, Sir. The Indian systems of medicine has not been introduced in the Armed Forces. Detailed reasoning for not introducing the systems is as follows:-

- (i) The feasibility of introduction of the Indian systems of medicine in the Armed Forces has been repeatedly deliberated upon by various Committees constituted for this purpose in the past. These Committees have not recommended introduction of the Indian systems of Medicine in the Armed Forces.
- (ii) The Armed Forces Medical Services are responsible for providing comprehensive (preventive, promotive, curative and rehabilitative) medical care to its entitled clientele. The system is based on the allopathic system of medicine.
- (iii) Combat medical and surgical requirements are the pivot on which structure of Armed Forces Medical Services (AFMS) revolve.
- (iv) There are specific requirements to handle the emergencies in modern medicare such as myocardial infarction, arrhythmias, cardiac arrest, intestinal obstruction, head injuries, polytrauma, renal failure etc. which can best be taken care by allopathic physician and surgeons.
- (c) Does not arise.

Investment made by Wal-mart/Cedar in form of CCD

- *346. SHRI M. P. ACHUTHAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether it is a fact that Wal-Mart has made Foreign Direct Investment (FDI) in the form of Compulsory Convertible Debentures (CCD) amounting to Rs. 455.80 crores in March, 2010 in a company called Cedar Support Services Limited: